

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA No.310/00330/2020

Dated the Thursday, 19th day of March, 2020

PRESENT

**Hon'ble Mr.P. Madhavan, Judicial Member
Hon'ble Mr.T. Jacob, Administrative Member**

Smt. S. Rajeswari,
W/d of late Balaraman,
Ex Machinist/Loco Works,
Perambur, S.Rly,
No. 18/7A, 4th Street,
Mandaveli, Madhavaram,
Chennai-600060.

...Applicant

(By Advocate : M/s. Ratio Legis)

Vs.

1. The Union of India Rep. By
The General Manager,
Southern Railway,
Park Town, Chennai-600 003;
2. The Chief Workshop Manager,
Loco Works, Perambur, S.Rly,
Ayanavaram, Chennai-600 023;
3. The Workshop,
Personnel Officer,
Loco Works, Perambur, S.Rly.,
Ayanavaram,
Chennai-600 023.

...Respondents

(By Advocate: Mr. P. Srinivasan)

ORAL ORDER
(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

OA is filed seeking the following reliefs:-

"to call for the records related to the service particulars of late Balaraman, the latest representation dated 08.04.2018/13.04.2019 and letter No. L S 500/Sett./PR 446 dated 29.09.2018 by the second respondent and further to direct the respondents to extend family pension with effect from the date of death of her mother i.e. 28.07.2017 with all the attendant benefits with 18% interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. The applicant is the widow daughter of Late C. Balaraman who retired on 30.11.1981 claiming family pension.

3. When the matter is taken up for consideration, learned counsel for the applicant submits that applicant had submitted a representation dated 13.04.2019(Anexure A4) to the respondents with regard to her grievance. However, the same is pending with the respondents without disposal. He submits that his client would be satisfied if the respondents are directed to consider and dispose of the pending representation within a time frame to be set by the Tribunal by passing a reasoned and speaking order.
4. Mr. P. Srinivasan, Learned Standing Counsel, who takes notice for the respondents has no objection to the above prayer.

5. In view of the limited relief sought, without going into the merits of the case, OA is disposed of by directing the competent authority to consider and dispose of the pending representation of the applicant dated 13.04.2019(Anexure A4) in the light of the relevant rules and regulations by passing a reasoned and speaking order within a period of three months from the date of receipt of copy of the order.

6. OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.

(T. JACOB)
MEMBER(A)

(P.MADHAVAN)
MEMBER(J)

19.03.2020

asvs